

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 47/AM12
HELD ON 22.02.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 47/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 22.02.2012 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri S.S.Bose, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 46/AM12 held on 14.02.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-232	HELVOET RUBBER & PLASTIC TECHNOLOGIES (I) PVT. LTD.	Status: Deferred
NC No.: 47/AM12 Dated: 22.02.2012	HQ F. No. 01/87/162/00224/AM12/DES-VII	

Request: **Fixation of adhoc wastage norms for the export product**

“Thermostat Housing”.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.01.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-233	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00065/AM10/DES-VII	Status: Approved
NC No.: 47/AM12 Dated: 22.02.2012	Adv. Lic. No. 0310520887 dated 22.05.2009	RLA F. No. 03/95/040/00027/AM10	

Request: **Modification in the description of Export Product.**

Decision: According to the technical comments of DIPP dated 22.02.2012, the Committee decided to **approve** the request of firm modifying the description of Export Product to read as **“Rubber Sheets for Rubber Floor Covering (containing minimum 27.45% SBR & 14.4% Chloroprene Rubber)”** .

Case No. A-234	NC No.: 47/AM12 Dated: 22.02.2012	Status: Deferred
SOLVAY SPECIALITIES INDIA PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/95/AM11/DES-VII	03/95/40/78/AM11	0310576558 dated 31.05.2010
01/87/50/417/AM11/DES-VII	03/95/40/699/AM11	0310606753 dated 16.12.2010
01/87/50/418/AM11/DES-VII	03/95/40/722/AM11	0310607344 dated 22.12.2010

ONLINE CASES

Case No.: 3/38/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Approved
HQ File :01/87/050/00279/AM12/	RLA File :08/24/040/00181/AM12/	Lic.No/Date:0810105095 25.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- Alkyd Resin C 1032 (Resin content 60 +/- 2%)	96000.000	K.G	7056000.00	144000.00 US\$
				Total	7,056,000.00	144,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	18624.000	K.G	1274000.00	26000.00 US\$	Qty
2	29173500	Phthalic Anhydride	27840.000	K.G	1666000.00	34000.00 US\$	Qty
3	29054500	Glycerine	17184.000	K.G	539000.00	11000.00 US\$	Qty
4	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI)	40320.000	K.G	2499000.00	51000.00 US\$	Qty
				Total	5,978,000.00	122,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-C-1032 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.290 kg
		3. Glycerine	0.179 kg
		4. Toluene	0.420 kg

2	Case No.: 14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

3	Case No.: 1/41/87-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00310/AM12/	RLA File :03/95/040/00151/AM12/	Lic.No/Date:0310666977 24.11.2011	Defer Date:14.03.2012
	Decision: A D/L No. 46011/74/2011-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

4	Case No.:10/47/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00391/AM12/	RLA File :05/24/040/00299/AM12/	Lic.No/Date:0510309679 29.11.2011	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

5	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:14.03.2012
	Decision: A D/L No. 46011/05/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

6	Case No.:12/41/87-ALC1/2011	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00321/AM12/	RLA File :04/24/040/00252/AM12/	Lic.No/Date:0410131395 08.12.2011	Defer Date:14.03.2012
	Decision: A D/L was issued to firm on 08.02.2012 (on the basis of letter of DIPP dated 01.02.2012) giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

7	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:14.03.2012

Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

8	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:14.03.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

9	Case No.:2/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00330/AM12/	RLA File :03/95/040/00754/AM12/	Lic.No/Date:0310671525 19.12.2011	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.			

10	Case No.:3/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00331/AM12/	RLA File :03/95/040/00752/AM12/	Lic.No/Date:0310671531 19.12.2011	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.			

11	Case No.:11/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00392/AM12/	RLA File :05/24/040/00320/AM12/	Lic.No/Date:0510311885 20.12.2011	Defer Date: 07.03.2012

Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.

12	Case No.:12/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00393/AM12/	RLA File :05/24/040/00331/AM12/	Lic.No/Date:0510311889 20.12.2011	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

13	Case No.:1/45/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00352/AM12/	RLA File :02/24/040/00179/AM12/	Lic.No/Date:0210171929 05.01.2012	Defer Date:07.03.2012
	Decision: RLA, Kolkata has been requested through e-mail on 17.02.2012 for sending application expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another e-mail reminder at DDG level to RLA, Pune for sending application expeditiously.			

14	Case No.:5/45/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00356/AM12/	RLA File :24/24/040/00015/AM12/	Lic.No/Date:2410035255 12.01.2012	Defer Date:07.03.2012
	Decision: RLA, Rajkot has been requested through e-mail on 17.02.2012 for sending application expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another e-mail reminder at DDG level to RLA, Pune for sending application expeditiously.			

Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE	Meet No/Date:47/87-ALC1/2011	Status: Deferred
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15		LIMITED	22.02.2012	
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.02.2012. Comments of D/o C&PC are awaited.			

16	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

17	Case No.:13/47/87-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00394/AM12/	RLA File :05/24/040/00378/AM12/	Lic.No/Date:0510315553 24.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

	Case No.:18/47/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Approved
	HQ File :01/87/050/00399/AM12/	RLA File :03/95/040/00885/AM12/	Lic.No/Date:0310678572 25.01.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40169990	62/0- HIGH ABRASION RESISTANCE RUBBER SHEETINGS	200000.000	K.G	63600000.00	1200000.00 US\$
				Total	63,600,000.00	1,200,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER	86640.000	K.G	18367680.00	346560.00 US\$	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	35000.000	K.G	6956250.00	131250.00 US\$	Qty
3	40024900	CHLOROPRENE RUBBER	48000.000	K.G	13737600.00	259200.00 US\$	Qty
4	28170010	ZINC OXIDE	5100.000	K.G	675750.00	12750.00 US\$	Qty
5	29157020	STEARIC ACID	3000.000	K.G	174900.00	3300.00 US\$	Qty
6	28112200	SILICA FILLER FUMED	18200.000	K.G	5787600.00	109200.00 US\$	Qty
7	38249015	PEG - 4000	3000.000	K.G	556500.00	10500.00 US\$	Qty
8	27101990	RUBBER PROCESSING OIL	4000.000	K.G	339200.00	6400.00 US\$	Qty
9	32061190	TITANIUM DI - OXIDE	9000.000	K.G	1908000.00	36000.00 US\$	Qty
10	38123090	ANTIOXIDANT / RETARDER / PEPTIZER	2900.000	K.G	614800.00	11600.00 US\$	Qty
11	38121000	ACCELERATORS	2980.000	K.G	631760.00	11920.00 US\$	Qty
12	32041790	PIGMENT COLOURS	2400.000	K.G	1908000.00	36000.00 US\$	Qty
13	29310090	SILANE - 69 - BONDING AGENT	2000.000	K.G	477000.00	9000.00 US\$	Qty
14	39239090	PACKING MATERIAL : PLASTIC PALLETS	330.000	Number	262350.00	4950.00 US\$	Qty
				Total	52,397,390.00	988,630.00	

Decision: According to the technical comments of DIPP dated 22.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion	1 kg	1. Natural Rubber	0.43320 kg

Resistance Rubber Sheeting	2.	Poly Butadiene (BR) Rubber	0.17500 kg
	3.	Chloroprene Rubber	0.24000 kg
	4.	Zinc Oxide	0.02550 kg
	5.	Stearic Acid	0.01500 kg
	6.	Silica Filler Fumed	0.09100 kg
	7.	PEG – 4000	0.01500 kg
	8.	Rubber Processing Oil	0.02000 kg
	9.	Titanium Di-Oxide	0.04500 kg
	10.	Anti-oxidant/Retarder/Peptizer	0.01450 kg
	11.	Accelerators	0.01490 kg
	12.	Pigment Colours	0.01200 kg
	13.	Siliane 69-Bonding Agent	0.01000 kg
	14.	Packing Material (Plastic Pallets)	As per packing policy

19	Case No.:6/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00387/AM12/	RLA File :04/24/040/00092/AM12/	Lic.No/Date:0410133175 27.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

	Case No.:7/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
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20	HQ File :01/87/050/00388/AM12/	RLA File :04/24/040/00094/AM12/	Lic.No/Date:0410133177 27.01.2012	Defer Date: 07.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

21	Case No.:7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

22	Case No.:8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

23	Case No.:17/47/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00398/AM12/	RLA File :03/95/040/00811/AM12/	Lic.No/Date:0310679230 30.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

24	Case No.:8/47/87-ALC1/2011	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00389/AM12/	RLA File :04/24/040/00286/AM12/	Lic.No/Date:0410133412 03.02.2012	Defer Date: 07.03.2012

Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.

25	Case No.:1/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00382/AM12/	RLA File :03/95/040/00918/AM12/	Lic.No/Date:0310680373 06.02.2012	Defer Date: 07.03.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

26	Case No.:2/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00383/AM12/	RLA File :03/95/040/00921/AM12/	Lic.No/Date:0310680383 06.02.2012	Defer Date: 07.03.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

27	Case No.:3/47/87-ALC1/2011	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00384/AM12/	RLA File :03/94/040/00953/AM12/	Lic.No/Date:0310681067 09.02.2012	Defer Date: 07.03.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

	Case No.:4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
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28	HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date: 07.03.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

29	Case No.:5/47/87-ALC1/2011	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00386/AM12/	RLA File :31/83/040/00224/AM12/	Lic.No/Date:3110052929 10.02.2012	Defer Date: 07.03.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

30	Case No.:15/47/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00396/AM12/	RLA File :31/83/040/00225/AM12/	Lic.No/Date:3110052951 14.02.2012	Defer Date: 07.03.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

31	Case No.:16/47/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:47/87-ALC1/2011 22.02.2012	Status: Deferred
	HQ File :01/87/050/00397/AM12/	RLA File :31/83/040/00217/AM12/	Lic.No/Date:3110052950 14.02.2012	Defer Date: 07.03.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

Meeting ended with thanks to Chair and all participants.
